

for purposes of determining the revised cost of flying per hour.

NEFA Boundary Dispute

7726. SHRI VISHWA NATH PANDEY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the people of NEFA have been requesting Government by submitting a number of representations and memoranda to take necessary steps in regard to the NEFA boundary dispute for the last fifteen years ;

(b) whether it is also a fact that the territories, belonging to NEFA, had been transferred to Assam in 1951 and are still known and described as "Transferred Areas" ;

(c) whether it is also a fact that the present boundary between NEFA and the State of Assam was arbitrarily fixed by the Assam Government without consulting the people of NEFA ;

(d) whether it is also a fact that some people were killed and there were many incidents and evictions in connection with the boundary dispute during the last few years ; and

(e) if so, the details of the action taken by Government thereon and, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir. (b) and (c). Certain plains portions of the 'Frontier Tracts' were excluded by a notification issued on 23rd February, 1951 under the proviso to paragraph 20 (3) of the Sixth Schedule to the Constitution and transferred to the administrative jurisdiction of the Government of Assam. This change was effected having regard to the recommendations of the Sub-Committee of the Constituent Assembly of India for the North-East Frontier (Assam) Tribal and Excluded Areas, after the Governor of Assam had toured the areas and consulted the people.

(d) No report of killing has been received by the Government. However, there have been some incidents and activities in connection with the alignments of the boundary.

(e) All possible steps are being taken to remove the difficulties of the local tribal population and dispel unnecessary misunderstanding jointly by the NEFA Administration and the Government of Assam.

Taking over of Bangalore University

7727. SHRI TULSIDAS DASAPPA :

SHRI V. NARASIMHA RAO :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to State :

(a) whether Government are actively considering to take-over the Bangalore University to develop it for the Post-Graduate courses ;

(b) if so, the reasons therefor ; and

(c) what is going to be the model of the Post-Graduate courses ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO). (a) to (c). The Mysore Government is of the view that in the interest of National Integration, a Central University should be established in the South and in this regard made a proposal for the conversion of Bangalore University into a Central University. The proposal is under consideration of the Government of India.

Complaints about State Lotteries

7728. SHRI TULSIDAS DASAPPA :
SHRI MUHAMMAD SHERIFF :

Will the Minister of HOME AFFAIRS be pleased to State :

(a) whether complaints have come to the notice of Government about double numbering of tickets and the resultant confusion about winners has become common with the growing popularity of State lotteries ;

(b) if so, whether it is a fact that bogus lottery tickets are being sold in the market ; and

(c) the steps Government propose to take to help the public from being cheated ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). So far the Governments of Haryana, Kerala, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and

West Bengal have organised State lotteries. A statement giving information received from all these State Governments except Rajasthan, is laid on the Table of the House. [Placed in Library. See No. LT-905/69]

Reply from the Government of Rajasthan will be laid on the Table of the House on receipt.

Unemployment amongst Technical Experts and Ordinary Graduates

7729. SHRI LOBO PRABHU : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply given to Unstarred Question No. 4001 on the 21st March, 1969 and state :

(a) the reason why special efforts of our foreign missions will be confined only to technical experts and not to ordinary graduates and diploma-holders among whom there is more unemployment ; and

(b) whether, for the benefit of Indian graduates and diploma holders, his Ministry propose to obtain information and publicise about the employment opportunities available in foreign countries ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) :

(a) According to the information available, foreign governments are generally interested in technical experts and other experienced persons for their development programmes. Therefore, the requests of those governments for the services of Indians are restricted to those categories of personnel.

(b) Foreign Governments have been requested to channel the requirements for personnel through our Missions abroad.

Establishment of Tourist Centre at Marvanthe

7730. SHRI LOBO PRABHU : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 3162 on the 14th March, 1969 regarding establishment of Tourist Centre at Marvanthe and state :

(a) the reasons for severe curtailment in Plan outlay with figures for the year when the scheme was included in the budget and in the present budget of the Ministry ;

(b) whether for the same reason, similar schemes in other States have been excluded and, if so, their names ; and

(c) when the land has been acquired and is lying idle, whether the Centre propose to give a proportionate grant to the State to take up the scheme ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) and (b). Development of Marvanthe was tentatively included under Part II in the draft Fourth Five Year Plan drawn up in 1966 with a proposed outlay of Rs. 25.00 crores. Subsequently, with the discontinuance of Part II Schemes from the Fourth Plan, this scheme was included in the Central Plan with a proposed outlay of Rs. 40.34 crores. Due to over-all constraint of resources, the Plan outlay on Tourism has been reduced from Rs. 40.34 crores to the tentative figure of Rs. 25.00 crores and the scheme for Marvanthe, along with several schemes in other States has had to be deleted.

(c) with the discontinuance of Part II schemes from 1st April 1969, the question of giving grant to the State Governments does not arise. It is, understood, however, that the Mysore State Government have plans for development of tourist facilities at Marvanthe under their State Plan.

Mahajan Commission Report

7731. SHRI S. A. AGADI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2760 on the 29th November, 1968 and state :

(a) on what understanding the Mahajan Commission was appointed to report on the Mysore-Maharashtra-Kerala boundary dispute ;

(b) whether the Report of the Commission, which has already been submitted to Government, will be placed on the Table of the House ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Commission was appointed with a view to solving the border disputes between the States of Maharashtra and Mysore and Mysore and Kerala.

(b) and (c). As copies of the Report have been circulated to Members and also